

(Open Court)

Central Administrative Tribunal, Allahabad Bench, Allahabad

O.A. No.331/00425/2020

This the 10th day of December, 2020.

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)
Hon'ble Mr. Devendra Chaudhry, Member (A)

Parshuram Tripathi aged about 57 years son of Sri Vijay Shankar Tripathi, resident of 79, New Colony, Utteri, Deoria, Ward No. 18, Deoria.

Applicant

By Advocate: Sri Amit Kumar Tripathi

Versus

1. Union of India through General Manager, North Eastern Railways, Gorakhpur.
2. General Manager, North Eastern Railways, Gorakhpur.
3. Divisional Railway Manager, North Eastern Railways, Varanasi.
4. Divisional Railway Manager (Operations), North Eastern Railways, Varanasi.
5. Divisional Railway Manager (Personnel), North Eastern Railways, Varanasi.
6. Senior Divisional Operation Manager, North Eastern Railway, Varanasi.

Respondents

By Advocate: Sri Dharmendra Tiwari proxy for Sri P.K. Rai

ORDER

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Heard learned counsel for the applicant, learned counsel for respondents on M.A. No.330/01478/2020 (Withdrawal Application) filed in O.A. No. 330/00425/2020 and perused the record in PDF. The learned counsel for the parties agreed that the audio and visual quality is proper.

2. M.A. No. 330/01478/2020 (Withdrawal Application)

Instant M.A. is a withdrawal application filed by learned counsel for applicant for withdrawal of O.A. No. 425/2020.

3. Learned counsel for respondents has no objection against the withdrawal application. Accordingly, M.A. No. 330/01478/2020

is allowed and O.A. No. 330/00425/2020 is dismissed as withdrawn.

4. No order as to costs.

5. Hon'ble Mr. Devendra Chaudhry, Member (A) has consented to this order in open court during Virtual hearing.

**(Devendra Chaudhry)
Member (A)**

**(Justice Vijay Lakshmi)
Member (J)**

HLS/-